

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1565 of 2004

Allahabad this the 28th day of January, 2005

Hon'ble Mr. Justice P. Shanmugam, V.C.  
Hon'ble Mr. D.R. Tiwari, Member (A)

Chhabi Dutt Sharma, Son of Sri Ram Dutt Sharma, Resident  
of Divisional Engineer, Quarter No.R.B.IV/823-A, Railway  
Colony, Jhansi.

Applicant

By Advocate Shri R.K. Singh

Versus

1. Union of India through Secretary, Ministry of Railway  
New Delhi.
2. General Manager, Central Railway, Bombay.
3. General Manager, North Central Railway, Allahabad.
4. Divisional Railway Manager, Jhansi.

Respondents

By Advocate Shri K.P. Singh

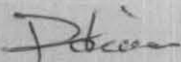
O R D E R ( Oral )

By Hon'ble Mr. Justice P. Shanmugam, V.C.

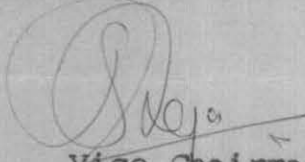
The relief sought for by the applicant is for  
interest on the salary withheld during the period  
01.07.98 to 21.06.99. There is no dispute that the  
applicant had been paid the salary but the question  
now ~~arises~~ is whether he is entitled for interest on  
the delayed payment of salary. As this matter can be  
considered by the department itself, <sup>the</sup> ~~therefore~~, O.A.  
is disposed of with the liberty to the applicant to file  
a representation before the General Manager, Central

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Railway, Mumbai-respondent no.2, who shall dispose of  
the representation <sup>filed within two weeks from today</sup> on merits <sup>and</sup> in accordance with law  
within a period of 3 months from the date of receipt  
of a copy of <sup>the representation</sup> this order. No order as to cost.

  
Member (A)

/M.M./

  
Vice Chairman